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C.C.A. 60/94
in
O.A.No.854/93

04.1.99

Hon.Mr. S. Dayal, A.M.
Hon.Mr. S.L. Jain, J.M.

None for the applicant. Sri N.B. Singh for the respondents. This case has been listed after 06.5.94. One more opportunity is allowed to learned counsel for the applicant to appear and present his arguments. List the case on 10/2/99.


J.M.


A.M.

/m.m./

10.2.99 Hon. Mr. S. L. Jain, J.M.
Hon. Mr. G. Ramakrishnan A.M.

None for the applicant. Respondents by Sri N.B. Singh advocate. On perusal of the C.A we find that cheque for Rs. 18, 111/- was given to the applicant on 31.3.1994. It could not be given earlier as the case could not come before the bench due to non-availability of the bench. As the orders of the Tribunal have been complied with application deserves to be dismissed and is dismissed accordingly. The notices stand discharged.


A.M.


J.M.

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